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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

REGN. NO. CCP 15/92 in
O.A. 715/87

DATE OF DECISION: 8.1.1992

Dhanwant Singh

... Petitioner.

Versus

Shri R.K. Bhargava,
Secretary,
Ministry of Urban
Development,
New Delhi & anr.

... Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. P.C. JAIN, MEMBER(A).

For the Petitioner.

... Shri R.K. Saini,
Counsel.

JUDGEMENT(ORAL)

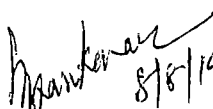
(Hon'ble Mr. V.S. Malimath, Chairman)


The denial of the benefit of pension by the order dated 17th October, 1991 cannot be termed as an order which has been made in violation of the judgement of the Tribunal dated 8.8.1991. The judgement does not deal with the question of retirement benefits to which the petitioner may be entitled to. He retired after the judgement of the Tribunal ^{was} rendered. No directions regarding retirement benefits have also been given in the judgement of the Tribunal. Hence, the directions regarding pension cannot be challenged on the ground that they have been issued in violation of the order of the Tribunal. If there is any legitimate grievance of the petitioner in this behalf, it is open to him to work out his rights in the appropriate proceedings, in accordance with law. Taking of action under the Contempt of Courts Act does not arise. C.C.P. is accordingly disposed of.

(P.C. JAIN)
MEMBER(A)

(V.S. MALIMATH)
CHAIRMAN

7. The application is disposed of as above.


(S. GURUSANKARAN)
Member (A)


(G. SREEDHARAN NAIR)
Vice Chairman(J)

8.8.1991.